

Allahabad Bench

CP No.154/ALD/2019,
CA No. 360/2019ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 05.02.2020

NAME OF THE COMPANY: Pradeep Kumar Tiwari & Anr. Vs. Dasak Healthcare Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

Sh. Ujjawal Satsangi alongwith Sh. Shikher Trivedi, Advocates for the petitioner are present.

Learned counsel appearing for the petitioner has drawn attention of this Court dated 19.11.2019, which shows that if no one appears on behalf of the respondent by the next date of listing then the matter will proceed ex-parte and today also no one appears on behalf of the respondent.

Learned counsel appearing for the petitioner states that without following the due procedure of law, the share amount of the petitioner has been transferred to the respondent no. 3 & 4 and further contended that the goods of respondent no. 5 have been transferred to respondent no. 6 without following the procedure of law.

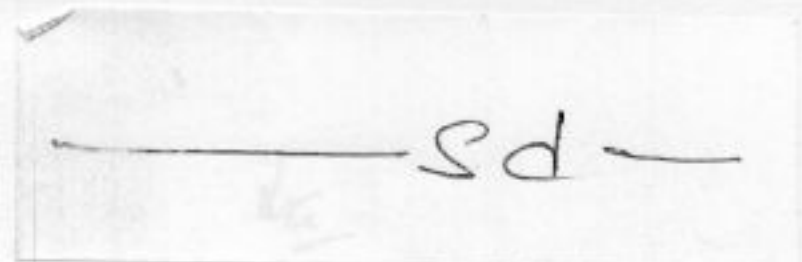
Lastly, it is contended that the petitioners are ^{being} sought to be removed from the directorship against the provisions of law and Memorandum and Articles of the Company, therefore he is alleged that there is gross mismanagement on the behest of the respondent.

In view of the above submissions, status quo as exist today be maintained between the parties till the next date of listing. In spite of the service on the respondent, none has appeared on behalf of the respondent till date.

Learned counsel for the petitioner states that he shall file brief synopsis of argument during the course of the day.

Accordingly, put up on 16.03.2020, as prayed.

Dated: 05.02.2020



(Justice Rajesh Dayal Khare)
MEMBER (J)